

National Company Law Tribunal

Allahabad Bench

CP NO. (IB) 67/ALD/2017

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF ALLAHABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 10.08.2017

NAME OF THE COMPANY: Techpro Systems Ltd v/s Jaiprakash Associates Ltd
SECTION OF THE COMPANIES ACT: U/S 9 OF I & B Code of 2016

<u>Sl. NO.</u>	<u>Name</u>	<u>Designation</u>	<u>Representation</u>	<u>Signature</u>
1.	Ankit Kr. Singh	PCS	Respondent	Ankit
2.	Ajay Bhanot	Sr. Adv	Respondent-	
3.	Harish Vaid	Sr. President (Corp. Affairs)	Respondent	Harish
4.	Vikram Singh Chauhan	Advocate	Petitioner	Chauhan

CP No.(IB) 67/ALD/2017

Advocate, Sri Vikram Chauhan for the Operational Creditor, Sri Ajay Bhanot, Senior Advocate alongwith Shri Ankit Kumar Singh for the respondent Corporate Debtor. The Argument in respect of preliminary objection raised by the Corporate Debtor Company are heard. However, the counsel appearing for the Operational Creditor seeks liberty to file a formal reply to the maintainability petition, stating such reason that reply is prepared but signature of the concerned parties could not be obtained.

The Registry of this Tribunal further pointed out some procedural defects and objection which needs to be clarified / cured by the petitioner.

In view of this, it is expedient that a formal notice Under Section 9(5) of the I & B Code to be issued to the Operational Creditor to make reply / clarification within the stipulated period. The petitioner counsel is granted further liberty to file formal reply to the objection/ maintainability petition of the Corporate Debtor.

The matter be listed on 23rd August, 2017

Date: 10.08.2017

Shri H.P. Chaturvedi (Member (Judicial))